

incentive on finished goods movement by Railways (20% cost of the transportation), by Inland Waterways Authority (20% of the cost of transportation) and by air (33% of cost transportation of air freight) from the station/port/airport nearest to unit to the station/port/airport nearest to the destination point.

Also, under this scheme a single unit can avail overall benefits up to ₹ 200 crore.

(4) Scheme of Budgetary Support to the eligible units located in the states of Jammu and Kashmir, Uttarakhand, Himachal Pradesh and North Eastern States including Sikkim under Goods and Service Tax Regime extends benefits of GST reimbursement of Central Government share of CGST and IGST to the industrial units for the residual period to them which were earlier availing excise exemption in the pre-GST regime.

(5) In addition, DIPP is also implementing 'Modified Industrial Infrastructure Upgradation Scheme (MIUS)' to upgrade common industrial infrastructure in Industrial Parks/Estates/Areas in the country including green field projects in backward areas including NER. Under this scheme, 21 projects are under implementation/completed in various States including six projects in the States of Himachal Pradesh, Jammu and Kashmir, Mizoram and Tripura.

The financial assistance provided to promote industrialization in the states of Jammu and Kashmir, Himachal Pradesh, Uttarakhand and the states of North Eastern region including Sikkim is given in the Statement [Refer to the Statement appended to Answer to USQ No. 2296 Part (a) to (d)].

Implementation of new Industrial Policy

2300. SHRI SUSHIL KUMAR GUPTA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has prepared any action plan for implementing the proposed new Industrial Policy for promoting manufacturing and economic growth in the country;

(b) if so, the details thereof in this regard; and

(c) if not, the reasons therefor for its delayed implementation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) and (b) A new Industrial Policy is under consideration of the Government. In view of the rapidly changing landscape of manufacturing and services, as well as in the light of the new technologies and business models which are prevalent now, the need for a new industrial policy to

address the existing challenges and take advantage of the future opportunities has been felt. The proposed Policy would be a roadmap for all business enterprises in the country.

(c) Question does not arise.

Separate cells to trace missing children in Delhi

†2301. SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of increasing number of missing children in Delhi, separate cells have been constituted in every police station to trace them;

(b) the number of children gone missing during the last three years;

(c) the number of cases registered regarding exploitation of children during the last three years, the per centage of people with regard to whom agencies were successful in getting them punished; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Delhi Police has reported that on the directions of Hon'ble High Court of Delhi, Anti-Human Trafficking Units have been created in all the districts and the Crime Branch of Delhi Police for investigation of missing/untraced children upto the age of 3 to 8 years and identifying organized gangs involved in the kidnapping of children. As per records of Delhi Police, the number of missing children in Delhi during the last three years and current year 2018 (upto 30.11.2018) is as follows:-

Year	No. of missing children
2015	7928
2016	6921
2017	6454
2018 (upto 30.11.18)	6053
TOTAL	27356

† Original notice of the question was received in Hindi.